

(a) whether it is a fact that Gujarat Government have to recover a large sum from Madhya Pradesh Government as its share towards implementation of Narmada Irrigation Project ;

(b) if so, the amount due and the date from which it is due ; and

(c) reasons for delay in payment of said dues to Gujarat ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) and (b). The share cost of Government of Madhya Pradesh towards the expenditure incurred on Sardar Sarovar Project upto March 1984 was Rs. 43.07 crores. An amount of Rs. 19.68 crores has been paid by the Government of Madhya Pradesh to the Government of Gujarat. The balance amount of Rs. 23.39 crores is still due to be paid.

(c) The Government of Madhya Pradesh have not been able to make the payments due to financial constraints.

**Proposal to give Awards to Medal Winning Athletes in Olympic 1984**

83. SHRI A.K. BALAN : Will the Minister of SPORTS be pleased to state :

(a) whether Government have any proposal to give awards for the medal winning athletes in the Los Angeles Olympics 1984 ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS (SHRI ASHOK GEHLOT) : (a) and (b). The stage for considering awards to medal winning athletes in the Los Angeles Olympics will be reached when such medals have been won.

**Constitutions And Bye-Laws of Agencies Functioning for D.D.A.**

84. SHRI ATAL BIHARI VAJPAYEE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether agencies functioning for DDA Flats have constitutions and bye-laws of their own duly approved by their general bodies and filed with DDA and whether certified true copies thereof have been supplied to each member ;

(b) whether each such agency is filing annual statements of income and expenditure duly approved by the general bodies to DDA as required under DDA regulations ;

(c) particulars of agencies which have neither duly adopted constitutions nor have even submitted annual statements of income and expenditure to DDA nor have supplied certified true copies of bye-laws to members nor held annual general body meetings ; and

(d) steps proposed to be taken to ensure that all agencies function in accordance with their constitutions and there is no misuse of funds of the allottees ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). Yes.

(c) Does not arise.

(d) From time to time requests are made by DDA to all the agencies for performing efficiently all functions entrusted to them in accordance with their constitution and bye-laws under DDA's (Management and Disposal of Housing Estates) Regulations, 1968.

**Fall in the Use of Fertilizers**

85. SHRI CHINTAMANI JENA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that there is a fall in use of fertilizers in the country ;

(b) if so, the reasons therefor ;

(c) what has been its effect on the production of agricultural products ; and

(d) what measures are being taken to